

Hajarnavis): Sir, I beg to lay on the Table:—

- (1) a copy each of the following Notifications under sub-section (3) of section 27 of the Salar Jung Museum Act, 1961:—

(i) The Salar Jung Museum (Amendment) Rules, 1965, published in Notification No. G.S.R. 624 dated the 24th April, 1965. [Placed in Library, see No. LT-4433/65].

(ii) The Salar Jung Museum (Second Amendment) Rules, 1965, published in Notification No. G.S.R. 1103 dated the 7th August, 1965.

(iii) The Salar Jung Museum (Third Amendment) Rules, 1965, published in Notification No. G.S.R. 1104 dated the 7th August, 1965. [Placed in Library, see No. LT-4532/65].

- (2) a copy each of the following Notifications under section 43 of the Copyright Act, 1957:—

(i) The International Copyright (Third Amendment) Order, 1965, published in Notification No. S.O. 1565 dated the 17th May, 1965.

(ii) The International Copyright (Fourth Amendment) Order, 1965, published in Notification No. S.O. 2420 dated the 28th July, 1965. [Placed in Library, see No. LT-4533/65].

STATEMENT ON FLOOD SITUATION ETC.

The Minister of Irrigation and Power (Dr. K. L. Rao): Sir, I beg to lay on the Table the following papers:—

- (i) Statement on flood situation in the country. [Placed in

Library, see No. LT-4534/65].

- (ii) A copy of Annual Report of the Permanent Indus Commission for the year ended on the 31st March, 1965. [Placed in Library, see No. LT-4535/65].

Shri Karni Singhji (Bikaner): Sir, on a point of clarification. My Calling Attention Notice on the flood situation in Rajasthan has been disallowed. May I know whether anything has been said in the Minister's statement as to how these floods can be controlled definitely because the flood waters are now reaching Pakistan, having devastated large areas of northern Rajasthan?

Dr. K. L. Rao: Efforts have been made to control the flood situation in Rajasthan and the statement refers to diversion scheme of the Ghaggar which has been causing all this trouble and which if controlled, the floods can be overcome.

Mr. Speaker: The statement may be circulated to hon. Members and they can find out things.

UNION PUBLIC SERVICE COMMISSION (EXEMPTION FROM CONSULTATION) SECOND AMENDMENT REGULATIONS, ETC., ETC.

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): Sir, I beg to—

- (1) re- lay on the Table a copy of the Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations, 1965, published in Notification No. G.S.R. 599 dated the 24th April, 1965, under clause (5) of article 320 of the Constitution, together with an explanatory note. [Placed in Library, see No. LT-4391/65].

[Shri L. N. Mishra]

(2) lay on the Table a copy of Notification No. G.O.(P) No. 315 published in Kerala Gazette dated the 15th March, 1965, making certain amendment to the Kerala Public Service Commission (Consultation) Regulations, 1957, under clause (5) of article 320 of the Constitution read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President in relation to the State of Kerala, together with an explanatory Memorandum thereto. [Placed in Library, see No. LT-4536/65].

Shri Hari Vishnu Kamath: May I remind the senior Minister of the assurance he gave in the last session that the report of the Central Vigilance Commission would be laid on the Table in this session, and ask whether he is going to implement that assurance?

The Minister of Home Affairs (Shri Nanda): Yes, Sir.

12.28 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 1965-66

The Minister of Finance (Shri T. T. Krishnamachari): I beg to present a statement showing Supplementary Demands for Grant in respect of Budget (General) for 1965-66.

12.28½ hrs.

EMPLOYEES' STATE INSURANCE (AMENDMENT) BILL*

The Minister of Law and Social Security (Shri A. K. Sen): I beg to

move for leave to introduce a Bill further to amend the Employees' State Insurance Act, 1948.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Employees' State Insurance Act, 1948."

The motion was adopted.

Shri A. K. Sen: I introduce the Bill.

12.28-1½ hrs.

MOTION RE: INDO-PAKISTAN AGREEMENT ON GUJARAT-WEST PAKISTAN BORDER—Contd.

Mr. Speaker: The House will now take up further consideration of the motion moved by Shri Lal Bahadur Shastri on the 16th August, 1965, namely:—

"That the statement laid on the Table of the House by the Prime Minister on the 16th August, 1965, on the Indo-Pakistan Agreement of June, 1965 relating to Gujarat-West Pakistan border be taken into consideration."

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): Mr. Speaker, Sir, I have heard the speeches delivered by hon. Members from both sides with rapt attention and I could well understand the feelings of the hon. Members so strongly expressed and with such frankness. I fully understand it and appreciate it, especially in the context of what has recently happened in Kashmir. But I would like to deal

*Published in the Gazette of India Extraordinary, Part II, section 2, dated 18th August, 1965.